

A.VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dt: 20.08.2020

(Off): 2344 6166
(Fax): 2344 6155

ROC.NO.1069/S0/2020

To

All the Unit Heads of the State of Telangana.

Sir/Madam,

Sub:- High Court for the State of Telangana - Letter received from the Secretary to the Government, Legal Affairs, Legislative Affairs and Justice, Law Department, Government of Telangana - Forwarded the letter of Chief Secretary to Government of Telangana with regard to Inventory of Government Properties - As directed information called for - Reg.

Ref: - Letter No.1334/TLSP/2020, dt. 07.08.2020 from the Secretary to the Government, Legal Affairs, Legislative Affairs and Justice, Law Department, Government of Telangana, along with enclosures.

Adverting to the above subject and reference cited, I am enclosing herewith a copy of the letter in the reference cited along with its enclosures, wherein the Government of Telangana has decided to compile an inventory of all the Government owned immovable properties, department wise and requested the High Court to furnish information with regard to Government owned immovable properties under the Unit Heads in the State.

Therefore, as directed you are requested to furnish the above said information in the prescribed format to the undersigned immediately for onward transmission of the same to the Government of Telangana.

This may be treated most **Urgent**.

Yours sincerely,


REGISTRAR GENERAL

19.08.2020

DP

*DP No. 5963/20
21/8/2020*

PRL.DISTRICT AND SESSIONS JUDGE, R.R.DISTRICT AT L.B.NAGAR

Endt.Dis.No. 2969/CN/2020

Dt. 24 08-2020

//Communicated with a request to furnish the information in the prescribed proforma (Enclosed),
immediately //

Syara
24/8/20
PRL.DISTRICT & SESSIONS JUDGE,
RANGA REDDY DISTRICT

To

- 1) The XII Addl. District & Sessions Judge, R.R.District at Vikarabad.
- 2) The XV Addl. District & Sessions Judge, R.R.District at Kukatpally.
- 3) The XVI Addl. District & Sessions Judge, R.R.District at Malkajgiri.
- 4) The Senior Civil Judge, Medchal, R.R.District.
- 5) The I Addl. Junior Civil Judge-cum-XXI AMM Court, Medchal.
- 6) The Prl. Junior Civil Judge-cum-XXV AMM Court, Ibrahimpatan
- 7) The Junior Civil Judge-cum-XXVII AMM Court, Maheshwaram
- 8) The Prl. Junior Civil Judge-XIV AMM Court, Rajendranagar.
- 9) The Junior Civil Judge-cum-XXIV AMM Court, Hayathnagar.
- 10) The Junior Civil Judge, Chevella, R.R.District.
- 11) The Junior Civil Judge, Pargi, R.R.District.
- 12) The Junior Civil Judge, Tandur, R.R.District.

Annexure to Letter No. 116/C.S.P /2020, Dt: 04.08.2020

Inventory of Government Immovable properties - _____ Department / _____ Corporation or Undertaking:-

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
S.No	District	Mandal	Village /Town / City	Department /Corporation/ undertaking	Sy.No.	Extent (Ac.Gts)	Town Sy.No.	Extent (Sq.Yards)	Is it open land or with building (L/WB)	Is it vacant or put to use	Name of the building/ office	Use of the Building / Land	Door No/ Municipality no	Built up area of the building (Sq.feet)	Year of construction of the Building (YYYY)	GPS Coordinate (Latitude)	GPS Coordinate (Longitude)	Remarks
1																		

* Survey number / Town Survey number to be entered which ever applicable.

** Col no 10 should reflect if it is completely open land or building with appurtenant land.

*** Remarks to include whether any court cases or disputes exist on the land.

**** All nomenclature used in filling all the columns should be standardized and uniform as finalized by the department.